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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 1266/2016**

M/S. ASSAM PETROLEUM LTD. & ORS.Plaintiff

Through: Ms. Jasleen Kaur, Adv.

versus

M/S. CHINA PETROLEUM TECHNOLOGY DEV. CORP. & ORS.

.....Defendant

Through: Ld. Counsel for D-3 & 4

CORAM:
JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)

ORDER

% 20.05.2025

Matter is taken up through physical hearing as well as video conferencing.

The case is fixed for remaining cross-examination of PW-1 Sh. Manohar Chaudhary but the witness has not appeared and Ld. Proxy counsel for plaintiff has requested that witness could not come from Assam due to some personal difficulty. Ld. Counsel for defendant no.3 and 4 had been informed in advance about the request for adjournment. **At request, already fixed date i.e. 21.05.2025 stands cancelled.**

At request, be fixed for remaining cross-examination of PW-1 on 18.09.2025 and 19.09.2025 at 2 PM.

**TYAGITA SINGH, (DHJS),
JOINT REGISTRAR (JUDICIAL)**

MAY 20, 2025/SM